

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 51/JPR/2023
CP No. (IBPP)- 01/54C/JPR/2022
Under Section 54C of IBC, 2016

In the matter of:

Shree Rajasthan Syntex Ltd.

...Applicant/Corporate Debtor

Versus

State Bank of India & Ors.

...Respondent/Financial Creditor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	: Prakul Khurana, Adv. Ankit Sareen, Adv. Yash Tandon, Adv. Shivam Chauhan, Adv.
For the Respondent	: Suruchi Kasliwal Multani, Adv. SBI Dhirendra P.S. Rathore, Adv. Birendra Singh Rana, DGM for SBI K.L. Agarwal, AGM for SBI Ashish Aggarwal, DGM for IDBI Ashish Tiwari, Adv. for IDBI Anubha Singh, Adv. Pratap Singh Meena, Chief Manager (BOB)

ORDER

IA No. 51/JPR/2023 & CP No. (IBPP)- 01/54C/JPR/2022:

Heard Mr. Prakul Khurana, Adv. appearing on behalf of Applicant/Corporate Debtor and Ms. Anubha Singh, Adv. along with Mr. Pratap Singh Meena, Chief Manager (BOB) appearing for the Respondent No. 3. Ms. Suruchi Kasliwal Multani, Adv. along with Mr. Dhirendra P.S. Rathore, Adv. appearing for the SBI. Mr. Birendra Singh Rana, DGM along with Mr. K.L.

RS

Sdr

Sdr

Agarwal, AGM for SBI present in person. Mr. Ashish Tiwari, Adv. for the IDBI Bank and Mr. Ashish Aggarwal, DGM for IDBI present in person.

Submissions heard; Order is reserved. Learned counsels for the parties are permitted to file their written submissions, not exceeding three pages together with any case law on which they place reliance within seven days and copy of the written submissions be exchanged by both the parties.



(Prasanta Kumar Mohanty)
Technical Member



(Deep Chandra Joshi)
Judicial Member

January 23, 2023